

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).17067/2024

(Arising out of impugned final judgment and order dated 09-10-2023 in CRLA No.5886/2017 and JA No.214/2021 passed by the High Court of Judicature at Allahabad)

KAMMO BEGAM

Petitioner(s)

VERSUS

RASHEED & ANR. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.243227/2024-CONDONATION OF DELAY IN FILING and IA No.243224/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.243226/2024-EXEMPTION FROM FILING O.T. and IA No.243222/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.243228/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 04-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. C B Gururaj, Adv.
M/S. Gururaj & Nayak, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Application (IA No.243222/2024) seeking permission to file Special Leave Petitions is granted.
2. Delay condoned.
3. Let the notice be issued to the respondents, returnable after six weeks.
4. In the meantime, the Record be called for from the concerned High Court and the Trial Court.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)